

Loss of Life and Property in Punjab

*46. SHRI YASHWANTRAOPATIL:
SHRI MADHAVRAO SCINDIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons killed and injured and property damaged by terrorists in Punjab during the months of January and February, 1990;

(b) the number of terrorists killed and arrested during the period; and

(c) the steps taken by Union Government to contain the situation?

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) According to information available 126 persons were killed and 76 were injured due to terrorist violence during January, 1990. In February, 90, 95 persons had been killed and another 96 had been injured. A total of 9 incidents of damage to property caused by extremist violence has come to notice during the period.

(b) 101 terrorists had been killed and another 130 had been arrested during the period.

(c) The State Government are taking appropriate security measures to deal with the situation. Central assistance by way of deployment of para-military forces etc. had also been extended as and when required.

Corruption cases in Regional Passport Offices

*47. SHRI RAJVEER SINGH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of cases of corruption in Regional Passport Offices in the country received during the years 1988 and 1989;

(b) the number of such cases reported during these years in respect of the Regional Passport Offices in Uttar Pradesh; and

(c) the number of officers of Regional Passport Offices in Uttar Pradesh suspended or detained for indulging in corruption cases?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) The detailed number of cases of corruption and alleged mal-practices in Passport Offices in the country received in the Ministry during the years 1988 and 1989 are as under:

	1988	1989
(i) No. of allegations of corruption received.	39	22
(ii) No. of cases passed on to CBI.	7	—
(iii) No. of cases passed on to CID.	3	—
(iv) No. of cases taken up by departmental Vigilance Agency.	4	—
(v) No. of cases closed after preliminary enquiry.	15	15
(vi) No. of cases of anonymous/pseudonymous/vague nature closed without enquiry.	10	7

(b) The details of number of cases of corruption/malpractices reported in respect of POs in UP and action taken in these cases are as under:

	1988	1989
(i) Number of cases of corruption received:	3	3
(ii) Number of cases closed after preliminary enquiry:	1	3
(iii) Number of cases of anonymous/pseudonymous/vague nature closed without enquiry:	2	—

(c) No, Sir.

Fishing Harbours

*48. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of AGRICULTURE be pleased to state:

(a) the locations of the existing fishing harbours in the country;

(b) whether there is any proposal to set up or reopen any fishing harbours along the Kerala Coast; and

(c) if so, the details thereof?

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE (SHRI DEVI LAL): (a) The State/UT-wise locations of the existing Fishery Harbours in the country are as follows:—

State	Fishery Harbours
1	2
Andhra Pradesh	Visakhapatnam Nizamapatnam Kakinada
Gujarat	Veraval Mangrol Porbandar
Kerala	Vizhinjam Neendakara Cochin
Karnataka	Karwar